

ACT No. IX. OF 1845.

*Passed by the Governor General of India in Council on the 17th of
May, 1845.*

AN Act for amending the Schedules of Import Duties annexed to Act XIV. of 1836 to Act I. of 1838, and to Act VI. of 1844, and for repealing Act XV. of 1844.

I. It is hereby enacted, that from and after the First day of June 1845, so much of Schedule A annexed to Act XIV. of 1836, so much of Schedule A annexed to Act I. of 1838, and so much of Schedule A annexed to Act VI. of 1844, as relates to the rates of Duty to be charged on the Goods next hereinafter specified, be repealed.

Marine Stores, the produce or manufacture of the United Kingdom or of any British Possession.

Marine Stores, the produce of any other place or country.

Metals, wrought or unwrought, the produce or manufacture of the United Kingdom or of any British Possession.

Metals, wrought or unwrought, excepting Tin, the produce or manufacture of any other place.

Woollens, the produce or manufacture of the United Kingdom or of any British Possession.

Woollens, the produce of any other place or country.

Cotton and Silk Piece Goods, Cotton Twist and Yarn, the produce of the United Kingdom or of any British Possession.

Cotton and Silk Piece Goods, Cotton Twist and Yarn, the produce of any other place.

Wines and Liquors.

Spirits.

All manufactured Articles, not included in the enumeration contained in the said Schedules.

II. And it is hereby enacted, that from and after the said First day of June 1845, all the provisions of the three abovementioned Acts which have reference to so much of the Schedules A to those Acts respectively annexed as is repealed by this Act, shall from and after the said day be taken to have reference to the Schedule annexed to this Act, as if the Schedule annexed to this Act had been part of each of the Schedules A above mentioned.

III. And it is hereby enacted, that Act XV. of 1844, entitled an Act for amending

amending the Schedules of Import Duties annexed to Act XIV. of 1836, to Act I. of 1838, and to Act VI. of 1844, be repealed.

SCHEDULE.

RATES OF DUTY TO BE CHARGED ON THE FOLLOWING GOODS IMPORTED BY SEA INTO ANY PORT OF THE PRESIDENCIES OF FORT WILLIAM IN BENGAL, BOMBAY, OR FORT ST. GEORGE.

ENUMERATION OF GOODS.	When imported on British Bottoms.	When imported on Foreign Bottoms.
Marine Stores, the produce or manufacture of the United Kingdom or of any British Possession	5 Per Cent.	10 Per Cent.
Ditto ditto, the produce or manufacture of any other place or country	10 Per Cent.	20 Per Cent.
Metals, wrought or unwrought, the produce or manufacture of the United Kingdom or of any British Possession	5 Per Cent.	10 Per Cent.
Metals, ditto ditto, the produce or manufacture of any other place	10 Per Cent.	20 Per Cent.
Woollens, the produce or manufacture of the United Kingdom or of any British Possession	5 Per Cent.	10 Per Cent.
Woollens, the produce of any other place or country	10 Per Cent.	20 Per Cent.
Cotton and Silk Piece Goods, and all manufactures of Cotton or Silk, except Thread, Twist and Yarn, or of Cotton or Silk, mixed with any other material, the produce of the United Kingdom or of any British Possession	5 Per Cent.	10 Per Cent.
Ditto, the produce of any other place	10 Per Cent.	20 Per Cent.
Cotton Thread, Twist and Yarn, the produce of the United Kingdom or of any British Possession	3½ Per Cent.	7 Per Cent.
Ditto, the produce of any other place	7 Per Cent.	14 Per Cent.
Porter, Ale, Beer, Cyder and other similar fermented Liquors	5 Per Cent.	10 Per Cent.
Wines and Liqueurs	1 Rupee per Imperial Gallon	2 Rupees per Imperial Gallon.
Spirits	1 Rupee and 8 Annas per Imperial Gallon	3 Rupees per Imperial Gallon.
And the Duty on Spirits shall be rateably increased as the Strength exceeds London proof, and when imported in bottles, five quart bottles shall be deemed equal to the Imperial Gallon.		
All manufactured articles, not included in the above enumeration	5 Per Cent.	10 Per Cent.